

Production of Fanta and Coca-Cola from Imported Raw Material

*533. SHRI S. A. MURUGANANTHAM: Will the Minister of INDUSTRIAL DEVELOPMENT AND SCIENCE AND TECHNOLOGY be pleased to state:

(a) how many of Fanta and Coca-Cola crates can be produced from the imported raw materials given to Coca-Cola Export Corporation for Rs. 1,95,200 as per A.U. licence;

(b) the production of Coca-Cola and Fanta (in crates) during the financial year 1971-72 and 1972 till today;

(c) if the actual production is more than what can be produced from the imported raw material under A.U. licence, how Coca-Cola Export Corporation has managed to procure additional imported raw material; and

(d) whether Government propose to institute a judicial enquiry in this regard?

THE DEPUTY MINISTER IN THE MINISTRY OF INDUSTRIAL DEVELOPMENT (SHRI SIDDHESHWAR PRASAD): (a) Approximately 3.9 million crates.

(b) The estimated production of Coca-Cola and Fanta in 1971-72 and 1972-73 (1st April to 30th November) was 31.87 million crates and 23 million crates, respectively.

(c) and (d). Apart from raw materials imported against the actual users licence, the Coca-Cola Export Corporation have also had carry over stocks from licences obtained under the export promotion policy. Upto 31st March 1971 they were allowed an import replenishment quota against exports of 20 per cent which has been reduced from 1971-72 to 4.5 per cent. Since the export promotion quota is now no longer available to feed the bottling plants, an ad-hoc allocation of Rs. 7 lakhs has also been given for

the bottling plants in 1972-73 in addition to the normal actual users licence in accordance with the policy in force. In the circumstances, the necessity for instituting a judicial enquiry does not arise.

SHRI S. A. MURUGANANTHAM: No supplementary, Sir.

SHRI K. S. CHAVDA: I would like to ask one supplementary question.

MR. SPEAKER: Only one.

SHRI K. S. CHAVDA: May I know whether the various small traders and manufacturers who produce shorbat and syrup will be adversely affected by this production of Coca-Cola and Fanta and if so what steps the Government proposes to take to protect the small traders?

MR. SPEAKER: This is about some factual information. You are going into adverse effects and so on.

SHRI K. S. CHAVDA: It is the same company, Sir. No reply is coming from the Government.

MR. SPEAKER: What is your question?

SHRI K. S. CHAVDA: May I know whether Governemnt is aware of the fact that various small traders and manufacturers who produce shorbat and syrup will be adversely affected by the production of Coca-Cola and Fanta?

अध्यक्ष महोदय : जिसे कोका-कोला पीना है वह कोका कोला ही पियेगा और जिसे फेन्टा पीना है वह फेन्टा ही पियेगा ।

SHRI K. S. CHAVDA: I want to know what steps Government are going to take. It is not for you to reply to this question, but it is for the hon. Minister to reply.

MR. SPEAKER: I am not allowing this question. It does not arise out of the main question.

SHRI K. S. CHAVDA: This question had been raised during the last session also, and you had allowed the hon. Minister to reply and he said that this related to the Minister of Industrial Development. I have got here with me the questions and the answers on the last occasion, that is, in the month of May.

MR. SPEAKER: The hon. Member may ask a separate question on it. This does not arise out of the main question.

SHRI K. S. CHAVDA: My supplementary question arises out of part (d) of the main question.

MR. SPEAKER: He is asking for opinion, which is not admissible under the rules.

SHRI K. S. CHAVDA: I am not asking for any opinion. I want to know what steps Government are going to take to protect the small manufacturers of syrups and *sherbats*.

MR. SPEAKER: Let him not argue it.

SHRI K. S. CHAVDA: This is not fair, Sir.

SHRI RAGHUNANDAN LAL BHATIA: May I know whether for every bottle of Coca-Cola that we drink, 25 paise go to America?

SHRI PILOO MODY: Nonsense; it is one paisa.

SHRI RAGHUNANDAN LAL BHATIA: Is it a fact that out of 50 paise per bottle 25 paise go to America?

SHRI SIDDHESHWAR PRASAD: We do not have this information....

SHRI G. VISWANATHAN: This point was discussed during the last many sessions of Lok Sabha.

SHRI K. S. CHAVDA: During the last session, I had also asked this question. Every time they say that they do not have the information.

SHRI SIDDHESHWAR PRASAD: According to the information that we have, for repatriating every one hundred rupees, the Coca-Cola Export Corporation has to earn Rs. 120.

SHRI G. VISWANATHAN: This is no reply at all.

SHRI RAGHUNANDAN LAL BHATIA: My question has not been replied to.

SHRI C. CHITTIBABU: For every bottle of Coca-Cola, 25 paise go to America.

THE MINISTER OF INDUSTRIAL DEVELOPMENT AND SCIENCE AND TECHNOLOGY (SHRI C. SUBRAMANIAM): This cannot be correct because the total which has been repatriated....

SHRI JYOTIRMOY BOSU: Through the front door.

SHRI C. SUBRAMANIAM: is about Rs. 2 crores odd. Therefore, taking into account the annual production, it cannot be 25 paise per bottle.

SHRI RAGHUNANDAN LAL BHATIA: Then, how much is it?

SHRI C. SUBRAMANIAM: I have to calculate it, I cannot calculate it just now. But what is important is this

SHRI RAGHUNANDAN LAL BHATIA: How much money goes?

SHRI C. SUBRAMANIAM: In this process, we earn net foreign exchange; as a matter of fact, more than what is repatriated is earned by export. Therefore, it is only on that basis that we allow them to operate.

SHRI RAGHUNANDAN LAL BHATIA: How much have we to pay to America per bottle?

SHRI C. SUBRAMANIAM: I shall make the arithmetical calculations and pass it on to the hon. Member.

SHRI JYOTIRMOY BOSU: Arising out of what the hon. Minister has said just now, may I know whether the exports claimed by the Coca-Cola Export Corporation include also traditional items like cashew, tea, coffee etc.?

SHRI C. SUBRAMANIAM: The export is only of Coca-Cola alone

SHRI JYOTIRMOY BOSU: That is not correct.

SHRI C. SUBRAMANIAM: I shall verify it then.

श्री हुकम चन्द कछवाय : अध्यक्ष महोदय, मैं आपके माध्यम से जानना चाहता हूँ कि क्या सरकार ने कोका कोला और फैंटा के कोई मूल्य निर्धारित किए हैं क्योंकि हर प्रदेश में इसके अलग अलग दाम हैं—बिहार में एक रुपये में बोलत मिलती है, उड़ीसा में एक रुपए पच्चीस पैसे में मिलती है, श्रीनगर में डेढ़ रुपए में मिलती है और यहाँ पर पचास पैसे में मिलती है? तो जो अलग अलग दाम हैं प्रदेशों में उन सभी दामों का एक मूल्य हो उसके लिए आपने कोई निर्देश दिए हैं या कोई पालिसी बनाई है क्या?

SHRI C. SUBRAMANIAM: I do not think that there is any control on the price. This is an essential commodity. I would rather discourage the taking of Coca-Cola. This is not an essential commodity. The sooner we get rid of it, the better it will be for the country.

बिहार लघु उद्योग निगम द्वारा अपेक्षित कच्चे माल की कमी

* 534. श्री लक्ष्मण : क्या औद्योगिक विकास मन्त्री यह बताने की कृपा करेंगे कि :

(क) क्या बिहार लघु उद्योग निगम को दुर्लभ कच्चा माल प्राप्त करने में भारी कठिनाई हो रही है ;

(ख) केन्द्रीय सरकार द्वारा सप्लाई किए जाने वाला दुर्लभ कच्चा माल प्राप्त की आवश्यकता से कितना कम रह जाता है ; और

(ग) क्या उसकी सप्लाई बढ़ाने का कोई प्रस्ताव है ?

औद्योगिक विकास मंत्रालय में उपमंत्री

(श्री सिद्धेश्वर प्रसाद) : (क) से (ग). कुछ दुर्लभ कच्चे माल की सामान्य कमी बिहार और देश के अन्य राज्यों में अनुभव की जा रही है। चूँकि लघु एककों की वास्तविक आवश्यकता के सम्बन्ध में जानकारी उपलब्ध नहीं है, इसलिए कमी का ठीक ठाक पता लगा सकना कठिन है। फिर भी, लघु उद्योगों के लिए कच्चे माल के आवंटन में वृद्धि करने हेतु जो उनके उपलब्ध होने पर निर्भर करता है, निरन्तर प्रयास किए जा रहे हैं।

श्री लक्ष्मण बिहार लघु उद्योगों के मामले में बहुत पिछड़ा हुआ है क्योंकि उनके लिए कच्चे माल की बहा पर भारी कमी है जिसकी ओर बहानों की सरकार ने और बिहार लघु उद्योग ने बार-बार केन्द्रीय सरकार का ध्यान इस ओर दिलाया है कि बिहार में आवश्यक कच्चे माल की कमी है जिससे कि बहानों पर लघु उद्योगों का विकास नहीं हो पा रहा है। लेकिन बार बार इस